C.P No. 1119/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017

NAME OF THE PARTIES:

Sushma Jain

V/s.

Nirmal Lifestyle Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. Senier Comsel Mr. Shyam Menta
and Counsel Mr. Air Doctor
and Advo cate Ms. sonali Aggarwal
i'b M/s Junnarkar & Associates
Navo cates for financial creditor

2. Council Mr. Simil + STMEL PUROHIT

1/b M/s Mor & Partners

Advocates for Corporate Delitor
ORDER

1CP No. 1119/ I&BP/NCLT/MB/MAH/2017

Since the Petitioner Counsel has stated that the Petitioner inadvertently failed to annex the bounced cheque for ₹11 crores, the Petitioner is given time to file that bounced cheque as well as certificate from the Bankers on or before next date of hearing.

List this matter for hearing on 7.7.2017.

Sd/-V. NALLASENAPATHY Member (Technical)

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)